

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Monday, 28th July, 1952

*The House met at a Quarter Past
Eight of the Clock*

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-14 A.M.

LEAVE OF ABSENCE FROM THE HOUSE

Mr. Speaker: I have to inform the hon. Members that I have received the following letter from Shri Chowkhamoon Gohain:

"I beg to inform you that I arrived at Sadiya on the 5th July, 1952 and since then I am detained here for bad communication of rivers.

There are high floods all around the area and the present situation of our area is very grave.

In view of this, I presume I shall not be able to attend the House for the remaining days of the session as our tribal peoples of my area require my presence very badly.

I would therefore request you to grant me leave of my absence of the House for the same."

Is it the pleasure of the House that permission be granted to Shri Chowkhamoon Gohain from all meetings of the House during this session with effect from the 5th July, 1952?

Leave was granted.

159 P.S.D.

MESSAGE FROM THE COUNCIL OF STATES

Mr. Speaker: Now, the Secretary will read the message.

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform you that the Council of States, at its sitting held on the 25th July, 1952, agreed without any amendment to the Criminal Law Amendment Bill, 1952, which was passed by the House of the People at its sitting held on the 15th July, 1952."

SALARIES AND ALLOWANCES OF MINISTERS BILL

The Minister of Home Affairs and States (Dr. Katju): I beg to move for leave to introduce a Bill to provide for the salaries and allowances of Ministers.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the salaries and allowances of Ministers".

The motion was adopted.

Dr. Katju: I introduce the Bill.

INDIAN INCOME-TAX (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

The Minister of State for Finance (Shri Tyagi): I beg to move that the time appointed for the presentation of the report of the Select Committee on